



सत्यमेव जयते

# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष ११, अंक ४३]

गुरुवार, डिसेंबर ११, २०२५/अग्रहायण २०, शके १९४७ [ पृष्ठे ३, किंमत : रुपये २७.००

असाधारण क्रमांक १०४

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) (Third Amendment) Bill, 2025 (L. C. Bill No. XVI of 2025), introduced in the Maharashtra Legislative Council on the 11<sup>th</sup> December 2025, is hereby published under the authority of the Governor.

By order and in the name of the  
Governor of Maharashtra,

**SATISH WAGHOLE,**

Secretary (Legislation) to Government,  
Law and Judiciary Department.

**L. C. BILL No. XVI OF 2025.**

*A BILL*

*further to amend the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) Act, 1971.*

Mah. XXVIII of 1971. **WHEREAS** it is expedient further to amend the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) Act, 1971 for the purposes hereinafter appearing; it is hereby enacted in the Seventy-sixth Year of the Republic of India as follows :—

**1.** This Act may be called the Maharashtra Slum Areas (Improvement, Short title. Clearance and Redevelopment) (Third Amendment) Act, 2025.

Amendment  
of section  
34A of  
Mah. XXVIII  
of 1971.

2. In section 34A of the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) Act, 1971, for sub-section (1), the following sub-section shall be substituted, namely:-

Mah.  
XXVIII  
of 1971.

“(1) The State Government shall, by notification in the *Official Gazette*, constitute, the Apex Grievance Redressal Committee or Committees, for such area as may be specified in the notification, consisting of the Chairperson and such number of members and for the purposes of exercising such powers and performing such functions as the Government may deem fit to assign to it under this Act.”

## STATEMENT OF OBJECTS AND REASONS

The Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) Act, 1971 (Mah. XXVIII of 1971) has been enacted to provide for the improvement and clearance of slum areas in the State and their redevelopment and for the protection of occupiers from eviction and distress warrant. The said Act also provide for implementation of the Slum Rehabilitation Scheme as well as Slum Redevelopment Projects.

2. Section 34A of the said Act provides for constitution of the Apex Grievance Redressal Committee having jurisdiction all over the State of Maharashtra. The Apex Grievance Redressal Committee is constituted for the purposes of exercising the powers and performing the functions as may be assigned to it under the said Act. Large number of cases are currently pending before the Apex Grievance Redressal Committee due to which the Committee is unable to address the grievances and timely dispose off the appeals filed before it. Therefore, for smooth functioning of the Committee and for timely addressing the grievances and also to expedite the disposal of the appeals, it is considered expedient to provide for constitution of Apex Grievance Redressal Committees by amending section 34A of the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) Act, 1971, suitably.

3. The Bill is intended to achieve the above objectives.

Nagpur,  
Dated the 10<sup>th</sup> December, 2025.

EKNATH SHINDE,  
Deputy Chief Minister (Housing).